

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

NOTIFICATION

No. L-7/25(8)/2004/CERC

Dated the 11th December, 2006

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Payment of Fee) Regulations, 2004, hereinafter referred to as the principal regulations, namely:

1. **SHORT TITLE AND COMMENCEMENT**

(1) These regulations may be called the Central Electricity Regulatory Commission (Payment of Fee) (Amendment) Regulations, 2006.

(2) These regulations shall come into force from the date of their publication in the Gazette of India.

2. **AMENDMENT OF THE SCHEDULE:** The Schedule, relating to fee structure of the principal regulations shall be substituted as under, namely:

SCHEDULE
FEE STRUCTURE

Sl. No.	Name of application	Fee (in Rs.)
1.	Application for determination of generation tariff	25 lakh
2.	Application for determination of transmission tariff	5 lakh
3.	Any other application, excluding the application for grant of licence but including the application for determination of provisional tariff	1 lakh
4.	Interlocutory Application	20,000/-
5.	Application for inspection of the judicial records	500/- per day
6.	Application for obtaining certified copy of the documents forming part of the judicial records	10/- per page

Sd/-
(K.S. Dhingra)
Chief (Law)

NOTE

The principal regulations were published in Gazette of India (Extraordinary) Part III, Section 4 on 22.7.2004.